

PUBLICATION NOTICE

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

J-28

(Appellate Civil Jurisdiction)

ARB No. 764 of 2025 (O&M)

AVINASH GUPTA

....Petitioner(s)

V/s

M/S EXAMABLE ELEARNING PVT. LTD. & ORS.

....Respondent(s)

Notice to:

**Respondent 1:- M/S EXAMABLE ELEARNING PVT. LTD., 1573, MARUTI KUNJ,
BHODSI, SOHNA ROAD, NEAR DELHI PUBLIC SCHOOL,
GURGAON-122102.**

**Respondent 2:- MR. PERSAINJIT SINGH (DIRECTOR/PROMOTER OF
RESPONDENT NO. 1), R/O B-303, AIPL PEACEFUL HOMES,
SECTOR- 70A, GURUGRAM-122101.**

**Respondent 3:- MS. SWATI GUPTA (DIRECTOR/PROMOTER OF RESPONDENT
NO. 1), R/O B-303, AIPL PEACEFUL HOMES, SECTOR- 70A,
GURUGRAM-122101.**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued Under Orders 5 Rule 20 of CPC against him to appear in this Hon'ble Court on 29.05.2026 (Actual) personally or through someone authorized by Law to Act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 08th MAY 2026.

Veera
08/5/26
Superintendent (Civil Revision Branch)

Scanning Clerk